

By E-Mail/ Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/ _____ **/A**

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Jorhat

Dated Guwahati, the th 11 November 2021

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJK JJA./8746/2021 dated 03.11.2021

Sir,

With reference to the above, I am directed to inform you that Smti Nadia Rehman, Judicial Magistrate First Class, Jorhat has been allowed to avail LTC for the current block period of 2018-2021 w.e.f. 03.12.2021 to 10.12.2021 (tentative date of journey), to visit Andaman & Nicobar Islands via Kolkata along with her husband, by the shortest possible route, as per existing Rules.

Smti Rehman may be informed accordingly.

Yours faithfully,

sd/

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 5798-5801

/A, dated- 11.11.2021

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Nadia Rehman, Judicial Magistrate First Class, Jorhat with reference to her letter dated 01.11.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)

12/11/2021